

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE AND BANKING

NEW DELHI: THE 11th May, 1977.

NOTIFICATION
INCOME TAX

NO.1768(F.NO.404/82/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961) and in supersession of the notification of the Government of India in the Department of Revenue and Banking No. 1072(F.NO.404/64/76-ITCC) dated 8th September, 1976 and 1293(F.NO.404/86/76-ITCC) dated 20th April, 1976 the Central Government hereby authorises S/Shri A.N.Krishnarurthy and M.K.Gundappa being Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act, with effect from the respective dates they take over charge as Tax Recovery Officers.

Sd/-

(H.Venkataraman)

Deputy Secretary to the Govt. of India

The Manager,
Government of India Press,
New Delhi.

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1. The Commissioner of Income-tax, Karnataka, Bangalore.
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3. The Comptroller and Auditor General of India, New Delhi.
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5. The Accountant General, Karnataka, Bangalore.
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Deputy Secretary to the Govt. of India

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S. C. Prasad
(S.C.PRASAD)

HEAD OFFICER (ADMN.)
DIRECTORATE OF INSPECTION (DS&P).

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HEAD OFFICE (ADMN.) 1/77.
DIRECTORATE OF INSPECTION (RS&P).

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